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O.A. No. 440/94

8/2/1995

(11)

Hon'ble Mr. K. Muthukumar, A.M.

Hon'ble Mr. J.S. Dhaliwal, J.M.

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The learned counsel for the applicant has sought for adjournment due to illness. Adjourned.

List this case on 20.4.1995 for order / direction.

J.M.
am/

A.M.

20.4.1995

(12)

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

The learned counsel for the applicant has requested for adjournment. This application was dismissed by an order dt. 4.8.1994 both in default of the applicant as well as on the ground of being barred by limitation. Thereafter, the restoration application was filed on 16.8.1994 and since then, this application has been listed 4 times and on all dates, either none appeared on behalf of the applicant or his counsel sought adjournment. Today also, an adjournment is being sought. We see no reason to prolong this matter as the case, in any case, is barred by limitation. The restoration application is, therefore, dismissed. The records are consigned.

J.M.

W.C
A.M.